

16.11 hrs.

Prevention of Social Disabilities Bill

[English]

SHRI KASHIRAM RANA (Surat) : I beg to move for leave to introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community, to provide for penalty for such an act or acts and for matters connected therewith

MR SPEAKER : The question is "That leave be granted to introduce Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community, to provide for penalties for such an act or acts and for matters connected therewith"

The motion was adopted

SHRI KASHIRAM RANA : I introduce the Bill

16.21 hrs.

High Court of Gujarat (Establishment of a Permanent Bench at Surat) Bill*

[English]

SHRI KASHIRAM RANA (Surat) : I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench

of the High Court of Gujarat at Surat.

MR. SPEAKER : The question is : "That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Gujarat at Surat".

The motion was adopted.

SHRI KASHIRAM RANA : I introduce the Bill

16.21 hrs.

Constitution (Amendment) Bill*

(Insertion of New Article 26-A)

[English]

SHRI BHOGENDRA JHA (Madhubani) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR SPEAKER : The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

SHRI BHOGENDRA JHA: Introduce the Bill

16.03 hrs.

Constitution (Amendment) Bill*

(Substitution of New Schedule for Fifth Schedule)

[English]

SHRI BHOGENDRA JHA (Madhubani) : I beg to move for

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leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

SHRI BHOGEN德拉 JHA : I introduce the Bill.

16.03½ hrs.

Constitution (Amendment) Bill*

(Amendment of Article 327, etc.)

[English]

SHRI BHOGEN德拉 JHA (Madhubani) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India”.

The motion was adopted.

SHRI BHOGEN德拉 JHA : I introduce the Bill.

16.03½ hrs.

Employment Guarantee Bill*

[English]

SHRI BHOGEN德拉 JHA (Madhubani) : I beg to move for leave to introduce a Bill to provide for employment or for means and resources for self employment to all adult citizens of the country.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for employment or for means and resources for self employment to all adult citizens of the country”.

The motion was adopted.

SHRI BHOGEN德拉 JHA : I introduce the Bill.

16.04 hrs.

RESOLUTION RE-STEPS FOR MAINTAINING STATUS QUO OF RELIGIOUS SHRINES AND PLACES OF WORSHIP

[English]

MR. SPEAKER : Now we will take up further discussion on the Resolution moved by Shri Zainal Abedin on the 12th July, 1991.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi) : Mr. Speaker, Sir, last time I gave a notice of amendment. You had asked me discuss the matter with you in your chamber. You called me and said that that included other steps also. After that I gave another notice of amendment . . . (*Interruptions*)

[English]

MR. SPEAKER : I am not allowing the amendments which have been rejected to be raised on the floor of the House. Because if it continues, then every amendment, every decision taken will be discussed on the floor of the House. Last time also we should not have allowed the discussion on this in the House. I am not allowing it.